

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 136
(IB)-284(PB)/2019

IN THE MATTER OF:

Vivek Khanna & Ors.

.... Petitioner/Applicant

v.

Spaze Towers Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 22.07.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Mr. Piyush Singh, Ms. Aditi Sinha, Advs.
Mr. Sumesh Dhawan, Adv.

ORDER

Mr. Dhawan, Ld. Counsel for the respondent accepts notice and undertakes to file reply within two weeks.

Rejoinder, if any, be filed within one week.

List on 25.08.2021.

sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)